

(2021) 09 SEBI CK 0194

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1007 Of 2021 In Appeal No. 317 Of 2020

Ipsita Das Giri

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0194

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sunil A. Vyas, Shruti Dasondi, Kumar Desai, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard the learned counsel for the applicant. We do not find any manifest error requiring rectification of our order dated August 9, 2021. The application is rejected.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.